

Indian Fertilizer Industry

1953. SHRI SATNAM SINGH KAINTH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government are contemplating to draft a comprehensive bill for simplifying the working of Indian Fertilizer Industry; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) No Sir.

(b) Does not arise.

[*Translation*]

Migration of People due to Terrorism

1954. SHRI SUSHIL KUMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether people are still migrating to other States for reasons of personal safety due to the continuous increase in terrorism in the country;

(b) if so, whether the Government propose to constitute a separate Department/Ministry for the welfare of such people;

(c) if so, the details thereof; and

(d) if not, the reasons thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Due to terrorism/disturbances, migrations of some people have taken place in Jammu and Kashmir and some North Eastern States.

(b) to (d) There is no such proposal.

[*English*]

Subletting of Garages

1955. SHRI S. AJAYA KUMAR: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the answer given to Unstarred Question No. 3353 in the Lok Sabha on 13.8.97 and state:

(a) the action taken so far against the allottees who misused the garages in Sector D, Mandir Marg, New Delhi;

(b) whether subsequent inspections were carried out in the 6 garages which were found locked;

(c) if so, the details thereof and the action taken in this regard;

(d) whether the Government are aware that there has been a recent spurt in the misuse/subletting of Government accommodation in the Mandir Marg area;

(e) if so, the details thereof and action proposed to be taken in this regard; and

(f) the details of such cases in which show cause notices was served?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) A show-cause notice was issued to the allottee of the quarter who was suspected to misuse the garage in Sector-D Mandir Marg, New Delhi. In reply to the show-cause notice the allottee stated that he had kept household goods in the garage. The garage was reinspected and no misuse was found.

(b) Yes, Sir.

(c) There was no subletting in any of the six garages.

(d) to (f) Only three cases (Qr. No. D-460, D-627 & D-689) were detected since 1998 till date where subletting was reported. Show-cause notices were issued to all the three allottees. The allottee of Qr. No. D0627, Mandir Marg vacated the quarter. He has been debarred for further allotment for five years. In the other two cases action under allotment rules has been initiated.

Recruitment in KVS

1956. SHRI AJAY KUMAR S. SARNAIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Kendriya Vidyalaya Sangathan has recently, decided to centralise recruitment of all posts in Vidyalayas, Regional Offices and Headquarter;